

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.109
(IB)-1045(ND)2020
-IA/1986/2021

IN THE MATTER OF:

M/s. Rhydburg Pharmaceuticals Ltd. ... Applicant/Petitioner
Versus
Sanyog Healthcare Limited ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 30.04.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv Abhishek Devgan for RP

ORDER

IA-1986/2021: By filing this application, the IRP has prayed for confirmation of his appointment as RP on the basis of the Resolution passed by the COC in its meeting on 9th April, 2021.

None appeared for the Applicant.

On perusal of the averment made in the application as well as of the Resolution vide Agenda B4 of the COC meeting dated 09/04/2021, we notice that the appointment of IRP as RP has been passed by 100% voting. The RP has also given written consent. Hence, we hereby approve the appointment of IRP Mr. Manohar Lal Vij as RP.

With this, the Application stands disposed of.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)